

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH, BENGALURU  
Through Physical Hearing/VC Mode (Hybrid)**

**ITEM No.13  
I.A. No.02 of 2022 in  
C.P. No.104/BB/2020**

**IN THE MATTER OF:**

Dr. Jaya Subramanyam Goparaju ... Petitioner  
Vs.  
M/s. Live 100 Hospital and Others ... Respondents

**Order under Section 241-242 of Companies Act, 2013**

**Order delivered on 18.04.2024**

**CORAM:**

**SHRI K. BISWAL  
HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Adv. Sarvaan  
For R1 & R2 : Shri Abhijith Atur  
For R4 in CP/R-3 & R4  
in IA.02 of 2022 : Frontier Legal

**ORDER**

**I.A. No.02 of 2022:**

1. Heard the Ld. Counsel for the Applicant and Respondents.
2. In compliance to para 3 of the order dated 07.03.2023, Ld. Counsel for the Respondent Nos. 1 & 2 has filed synopsis vide Diary No.1527 dated 07.03.2024. The same is taken on record.
3. List the IA on **04.07.2024**.

**C.P. No.104/BB/2020:**

1. Heard the Ld. Counsel for the Petitioner and Respondent Nos. 1 to 4.
2. Ld. Counsel for the Respondent No.4 submits that Respondent No.4 has passed away. Therefore, Petitioner is directed to file a memo for bringing the legal heirs of Respondent No.4 on record, within a period of four weeks.
3. List the matter on **04.07.2024**.

**-Sd-**

**(MANOJ KUMAR DUBEY)  
MEMBER (TECHNICAL)**

**-Sd-**

**(K. BISWAL)  
MEMBER (JUDICIAL)**